

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2470

ANSWERED ON:10.03.2011

CCI

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Yaskhi Shri Madhu Goud

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Competition Commission of India (CCI) is examining 11 complaints against a few real estate companies pertaining to anti-competitive practice;
- (b) if so, the names of such companies alongwith the modus operandi adopted by them;
- (c) whether the inquiry conducted in this regard has been completed;
- (d) if so, the action taken by the Government in this regard; and
- (e) if not, the time by which the inquiry is likely to be completed?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R. P. N. SINGH)

(a) Yes, Madam.

(b) M/s DLF Limited
M/s DLF Gurgaon Homes Developers Pvt. Ltd.
M/s Tulip Infratech Pvt. Ltd.

The matter from the point of view of abuse of dominant position by the real estate companies is being enquired into.

(c) to (e) The Competition Commission of India is a Quasi-judicial body and as such, no time frame can be set for it by the Government.